

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

STARRED QUESTION NO:291  
ANSWERED ON:10.03.2006  
VIGILANCE AND MONITORING COMMITTEES  
Thomas Shri P.C.

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) the details of rural developmental schemes coming under the purview of Vigilance and Monitoring Committees indicating the manner in which the proposals are to be made, scrutinized and approved;
- (b) the performance of Vigilance and Monitoring Committees formed by the Government in various districts and States during the Tenth Plan period;
- (c) whether the Government intends to take cognizance of reports made by such committees;
- (d) if so, the details indicating the manner thereof;
- (e) whether there is any scheme to monitor such committees; and
- (f) if so, the details thereof?

**Answer**

MINISTER OF RURAL DEVELOPMENT (DR. RAGHUVANSH PRASAD SINGH)

(a) to (f) A statement is laid on the Table of the House.

Statement referred to in reply to parts (a) to (f) of the Lok Sabha Starred Question No 291 for reply on 10.03.2006

(a) As per the guidelines for Vigilance & Monitoring Committees (V&MCs) at State and District level, the Committees at State level supervise, exercise vigilance and monitor the implementation of all programmes of the Ministry of Rural Development. The District level Committees monitor all the Schemes of the Ministry of Rural Development implemented in the district and in particular closely watch the flow of funds at various channels and monitor the works under different schemes with special reference to Sampoorna Gramin Rozgar Yojana (SGRY), Swarnjayanti Gram Swarozgar Yojana (SGSY), Indira Awaas Yojana (IAY), Pradhan Mantri Gram Sadak Yojana (PMGSY), DRDA Administration, Watershed Development Programme under DPAP, DDP and IWDP (Hariyali), Computerization of Land Records, Accelerated Rural Water Supply Programme (ARWSP), Swajaldhara, Rural Sanitation Programme, National Food For Work Programme (NFFWP), National Rural Employment Guarantee Programme (NREGP) and any other Scheme of the Ministry. The Member Secretary of the District level Vigilance & Monitoring Committee submits the details about the implementation of various programmes to the District Level Committee in prescribed formats.

(b) As per reports received from the State Governments/District administration, during the year 2003 and 2004, the meetings of the State Level V&MCs were held in 18 States and District level V&MCs in 203 Districts and after the reconstitution of these Committees in October, 2004, 17 States have organized meetings of the State level V&MCs and 326 Districts have held meetings of District level V&MCs, at least once, wherein various aspects relating to the implementation of Rural Development Programmes at the State and District levels were discussed.

(c) to (f) The District Vigilance and Monitoring Committees may refer any matter for enquiry to the Deputy Commissioner/Chief Executive Officer/Project Director or suggest suitable action to be taken as per rules which shall be acted upon within a period of 30 days. If such action is not intimated within this time, the relevant programme funds can be withheld. When any specific case of diversion from/violation of, the guidelines is brought to the notice of the Government of India, suitable action is taken in the matter in consultation with the State Government. The Government of India is repeatedly writing to the States/District administrations and Chairmen of the District level Vigilance Committees to hold meetings of the Committees once in a quarter and send reports to the Government of India regularly.